

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

....

The Meeting No.10/AM-18 for the licensing year 2017-18 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 17.08.2017 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	TC office, Noida
2.	Shri J.D. Giri, Vice President	AEPC
3.	Shri Nand Lal, Consultant	DIPP
4.	Shri S.K. Mohapatra, DDG	DGFT
5.	Shri Vinod Kumar Kashyap, FTDO	DGFT

At the outset the Minutes of NC-V Meeting No.09/AM-17 dated 03.08.2017 actually held on 17.08.2017 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.10/AM-18 dated 17.08.2017 was taken up for discussion and the decision taken in respect of each case is enumerated below:

MEETING NUMBER : 10/84-ALC3/2017 MEETING DATE : 17.08.2017

Case No.:26/18/84-ALC3/2016	Party Name:PEARLGLOBAL INDUSTRIES LIMITED	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status: Deferred
HQ File :01/84/050/00307/AM17/	RLA File :05/24/040/00208/AM15/	Lic.No/Date:0510390241 11.08.2014	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have been requested to expedite their comments for finalization of the case. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 14.09.2017.			

Case No.:7/25/84-ALC3/2016	Party Name:MASTURLAL PRIVATE LIMITED	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status: Deferred
HQ File :01/84/050/00475/AM17/	RLA File :07/24/040/00265/AM15/	Lic.No/Date:0710106906 03.11.2014	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have been requested to expedite their comments for finalization of the case. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 14.09.2017.			

Case No.:9/25/84-ALC3/2016	Party Name:NANDKISHORE MASTURLAL & SONS.,	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status: Deferred
-----------------------------------	---	--	-----------------------------







HQ File :01/84/050/00477/AM17/	RLA File :07/24/040/00102/AM16/	Lic.No/Date:0710108467 03.07.2015	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have been requested to expedite their comments for finalization of the case. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 14.09.2017.			

Case No.:3/23/84-ALC3/2016	Party Name:HIMATSINGKA SEIDE LTD	Meet No/Date:10/84- ALC3/2017 17.08.2017	Status: Deferred
HQ File :01/84/050/00448/AM17/	RLA File :07/24/040/00146/AM16/	Lic.No/Date:0710108689 04.09.2015	Defer Date: 14.09.2017
4	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm representative were asked to submit the product wise account of input used for export product with wastage if any. Firm has submitted the detailed reply and same is being examined. The case stands deferred for re-listing on 14.09.2017.		

Case No.:10/25/84-ALC3/2016	Party Name:NANDKISHORE MASTURLAL & SONS.,	Meet No/Date:10/84- ALC3/2017 17.08.2017	Status: Deferred
HQ File :01/84/050/00478/AM17/	RLA File :07/24/040/00183/AM16/	Lic.No/Date:0710108761 22.09.2015	Defer Date: 14.09.2017
5	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have been requested to expedite their comments for finalization of the case. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 14.09.2017.		

Case No.:11/25/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:10/84- ALC3/2017 17.08.2017	Status: Deferred
HQ File :01/84/050/00479/AM17/	RLA File :07/24/040/00230/AM16/	Lic.No/Date:0710108806 05.10.2015	Defer Date: 14.09.2017
6	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have been requested to expedite their comments for finalization of the case. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 14.09.2017.		

Case No.:40/25/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:10/84- ALC3/2017 17.08.2017	Status: Deferred
HQ File :01/84/050/00508/AM17/	RLA File :07/24/040/00234/AM16/	Lic.No/Date:0710108810 05.10.2015	Defer Date: 14.09.2017
7	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have been requested to expedite their comments for finalization of the case. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 14.09.2017.		

8	Case No.: 42/25/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status: Deferred
	HQ File :01/84/050/00510/AM17/	RLA File :07/24/040/00233/AM16/	Lic.No/Date:0710108808 05.10.2015	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have been requested to expedite their comments for finalization of the case. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 14.09.2017.				

9	Case No.: 12/25/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status: Deferred
	HQ File :01/84/050/00480/AM17/	RLA File :07/24/040/00232/AM16/	Lic.No/Date:0710108848 07.10.2015	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have been requested to expedite their comments for finalization of the case. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 14.09.2017.				

10	Case No.: 34/8/84-ALC3/2017	Party Name:TEXPORT OVERSEAS PVT.LTD,	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status: Deferred
	HQ File :01/84/050/00101/AM18/	RLA File :07/24/040/00276/AM16/	Lic.No/Date:0710109035 12.11.2015	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda along with other relevant papers and noted that CAD for the export item has not been enclosed with the application. Firm had been requested to provide the CAD. The case stands deferred for re-listing on 14.09.2017.				

11	Case No.: 41/25/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status: Deferred
	HQ File :01/84/050/00509/AM17/	RLA File :07/24/040/00280/AM16/	Lic.No/Date:0710109057 17.11.2015	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have been requested to expedite their comments for finalization of the case. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 14.09.2017.				

12	Case No.: 44/25/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status: Deferred
	HQ File :01/84/050/00512/AM17/	RLA File :07/24/040/00292/AM16/	Lic.No/Date:0710109087 26.11.2015	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and				

noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have been requested to expedite their comments for finalization of the case. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 14.09.2017.

13	Case No.: 23/23/84-ALC3/2016	Party Name:BHARAT SILKS	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status: Deferred
	HQ File :01/84/050/00468/AM17/	RLA File :07/24/040/00353/AM16/	Lic.No/Date:0710109291 20.01.2016	Defer Date: 14.09.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have been requested to expedite their comments for finalization of the case. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 14.09.2017.			

14	Case No.: 22/23/84-ALC3/2016	Party Name:BHARAT SILKS	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status: Deferred
	HQ File :01/84/050/00467/AM17/	RLA File :07/24/040/00401/AM16/	Lic.No/Date:0710109475 03.03.2016	Defer Date: 14.09.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have been requested to expedite their comments for finalization of the case. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 14.09.2017.			

15	Case No.: 6/25/84-ALC3/2016	Party Name:BHARAT SILKS	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status: Deferred
	HQ File :01/84/050/00474/AM17/	RLA File :07/24/040/00417/AM16/	Lic.No/Date:0710109602 30.03.2016	Defer Date: 14.09.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have been requested to expedite their comments for finalization of the case. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 14.09.2017.			

16	Case No.: 43/25/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status: Deferred
	HQ File :01/84/050/00511/AM17/	RLA File :07/24/040/00039/AM17/	Lic.No/Date:0710109737 29.04.2016	Defer Date: 14.09.2017
	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have been requested to expedite their comments for finalization of the case. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 14.09.2017.			

17	Case No.: 14/4/84-ALC3/2017	Party Name:FASHION ACCESSORIES	Meet No/Date:10/84-ALC3/2017	Status: Deferred
----	------------------------------------	-----------------------------------	------------------------------	-----------------------------------

		17.08.2017	
HQ File :01/84/050/00041/AM18/	RLA File :05/23/040/00082/AM17/	Lic.No/Date:0510398597 24.05.2016	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have been requested to expedite their comments for finalization of the case. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 14.09.2017.			

Case No.:5/25/84-ALC3/2016	Party Name:BHARAT SILKS	Meet No/Date:10/84- ALC3/2017 17.08.2017	Status: Deferred
HQ File :01/84/050/00473/AM17/	RLA File :07/24/040/00060/AM17/	Lic.No/Date:0710109881 27.05.2016	Defer Date: 14.09.2017
18	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have been requested to expedite their comments for finalization of the case. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 14.09.2017.		

Case No.:4/25/84-ALC3/2016	Party Name:BHARAT SILKS	Meet No/Date:10/84- ALC3/2017 17.08.2017	Status: Deferred
HQ File :01/84/050/00472/AM17/	RLA File :07/24/040/00051/AM17/	Lic.No/Date:0710109911 06.06.2016	Defer Date: 14.09.2017
19	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have been requested to expedite their comments for finalization of the case. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 14.09.2017.		

Case No.:26/19/84-ALC3/2016	Party Name:POLYGENTA TECHNOLOGIES LTD	Meet No/Date:10/84- ALC3/2017 17.08.2017	Status: Deferred
HQ File :01/84/050/00337/AM17/	RLA File :03/95/040/00295/AM17/	Lic.No/Date:0310806649 27.07.2016	Defer Date: 14.09.2017
20	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. NC decided to await their comments. The case stands deferred for re-listing on 14.09.2017.		

Case No.:17/25/84-ALC3/2016	Party Name:BHARAT SILKS	Meet No/Date:10/84- ALC3/2017 17.08.2017	Status: Deferred
HQ File :01/84/050/00485/AM17/	RLA File :07/24/040/00149/AM17/	Lic.No/Date:0710110180 29.07.2016	Defer Date: 14.09.2017
21	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have been requested to expedite their comments for finalization of the case. Committee decided to await		

comments from TC, Mumbai. The case stands deferred for re-listing on 14.09.2017.

22	Case No.: 23/13/84-ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status: Deferred
	HQ File :01/84/050/00254/AM17/	RLA File :35/24/040/00026/AM17/	Lic.No/Date:3510045002 09.08.2016	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have been requested to expedite their comments for finalization of the case. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 14.09.2017.				

23	Case No.: 25/19/84-ALC3/2016	Party Name:SITTARA WORKZ	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status: Deferred
	HQ File :01/84/050/00336/AM17/	RLA File :02/24/040/00097/AM17/	Lic.No/Date:0210206960 05.09.2016	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have been requested to expedite their comments for finalization of the case. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 14.09.2017.				

24	Case No.: 9/19/84-ALC3/2016	Party Name:FASHION ACCESSORIES	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status: Deferred
	HQ File :01/84/050/00320/AM17/	RLA File :05/23/040/00262/AM17/	Lic.No/Date:0510399651 08.09.2016	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have been requested to expedite their comments for finalization of the case. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 14.09.2017.				

25	Case No.: 10/15/84-ALC3/2016	Party Name:THREADS (INDIA) LIMITED	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status: Deferred
	HQ File :01/84/050/00268/AM17/	RLA File :06/24/040/00019/AM17/	Lic.No/Date:0610038450 14.09.2016	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda along with other relevant papers and noted from the reply of the firm was received on 16.01.2017 that they had taken up the matter for amendment in Adv Authorisation with RA, Kanpur for necessary correction for revise import quantity and also has requested for defer the case till the revised quantity is not notified by Jt. DGFT, Kanpur. The reply is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 14.09.2017.				

26	Case No.: 1/21/84-ALC3/2016	Party Name:ARVIND LIMITED	Meet No/Date:10/84-ALC3/2017	Status: Deferred
----	------------------------------------	---------------------------	------------------------------	-----------------------------------

V

b

h

		17.08.2017	
HQ File :01/84/050/00406/AM17/	RLA File :08/24/040/00265/AM17/	Lic.No/Date:0810138809 05.10.2016	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that DIPP has sought certain information from the firm vide their No.7/319/2017-TSW dated 21.08.2017. Committee decided to await the reply of the firm. The case stands deferred for re-listing on 14.09.2017.			

27	Case No.:20/20/84-ALC3/2016	Party Name:POLIGOF - MICRO HYGIENE INDIA PRIVATE LIMITED	Meet No/Date:10/84- ALC3/2017 17.08.2017	Status: Deferred
	HQ File :01/84/050/00363/AM17/	RLA File :03/95/040/00455/AM17/	Lic.No/Date:0310808933 02.11.2016	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the DIPP deficiency letter No.7/46/17-TSW sent to firm on 5.7.2017 seeking certain information for examination of the case. NC decided to await for reply of the firm. The case stands deferred for re-listing on 14.09.2017.				

28	Case No.:2/20/84-ALC3/2016	Party Name:PREMIER FINE LINENS PRIVATE LIMITED,	Meet No/Date:10/84- ALC3/2017 17.08.2017	Status: Deferred
	HQ File :01/84/050/00345/AM17/	RLA File :32/24/040/00025/AM17/	Lic.No/Date:3210078031 23.11.2016	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the firm has submitted reply to deficiency letter. NC decided to examine the reply of the firm. The case stands deferred for re-listing on 14.09.2017.				

29	Case No.:12/23/84-ALC3/2016	Party Name:CONNOISSEUR FASHIONS	Meet No/Date:10/84- ALC3/2017 17.08.2017	Status: Deferred
	HQ File :01/84/050/00457/AM17/	RLA File :04/24/040/00174/AM17/	Lic.No/Date:0410162643 27.12.2016	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have been requested to expedite their comments for finalization of the case. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 14.09.2017.				

30	Case No.:19/25/84-ALC3/2016	Party Name:KUSUMGAR CORPORATES PVT. LTD.	Meet No/Date:10/84- ALC3/2017 17.08.2017	Status: Deferred
	HQ File :01/84/050/00487/AM17/	RLA File :03/94/040/00874/AM17/	Lic.No/Date:0310810241 02.01.2017	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the firm has submitted reply to deficiency letter no. 7(275)/2017-TSW dated 18.07.2017. NC decided to await reply of the firm. The case stands deferred for re-listing on				







14.2017.

31	Case No.: 21/23/84-ALC3/2016	Party Name:A.M.VINYL PVT.LTD.,	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status: Deferred
	HQ File :01/84/050/00466/AM17/	RLA File :05/23/040/00476/AM17/	Lic.No/Date:0510401230 10.01.2017	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 14.09.2017.				

32	Case No.: 30/25/84-ALC3/2016	Party Name:EDCONS EXPORTS (P) LTD.	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status: Deferred
	HQ File :01/84/050/00498/AM17/	RLA File :02/24/040/00209/AM17/	Lic.No/Date:0210207249 12.01.2017	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the firm has submitted reply to deficiency letter no. 7/70/2017-TSW dated 12.06.2017. NC decided to await reply of the firm. The case stands deferred for re-listing on 14..09.2017.				

33	Case No.: 39/25/84-ALC3/2016	Party Name:VINAYAK POLYMERS	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status: Deferred
	HQ File :01/84/050/00507/AM17/	RLA File :13/24/040/00045/AM17/	Lic.No/Date:1310048524 12.01.2017	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 14.08.2017.				

34	Case No.: 18/23/84-ALC3/2016	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status: Deferred
	HQ File :01/84/050/00463/AM17/	RLA File :35/24/040/00042/AM17/	Lic.No/Date:3510045093 13.01.2017	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 14.09.2017.				

35	Case No.: 26/25/84-ALC3/2016	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status: Deferred
	HQ File :01/84/050/00494/AM17/	RLA File :35/24/040/00046/AM17/	Lic.No/Date:3510045099 20.01.2017	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for				

VW

8

h

their comments. The case stands deferred for re-listing on 14.09.2017.

36	Case No.:31/25/84-ALC3/2016	Party Name:ARVIND LIMITED	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status: Deferred
	HQ File :01/84/050/00499/AM17/	RLA File :08/24/040/00437/AM17/	Lic.No/Date:0810139584 24.01.2017	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 14.09.2017.				


37	Case No.:32/25/84-ALC3/2016	Party Name:ARVIND OG NONWOVENS PRIVATE LIMITED	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status: Deferred
	HQ File :01/84/050/00500/AM17/	RLA File :08/24/040/00416/AM17/	Lic.No/Date:0810139583 24.01.2017	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 14.09.2017.				

38	Case No.:15/25/84-ALC3/2016	Party Name:DHARMESH TEXTILES LIMITED	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status: Deferred
	HQ File :01/84/050/00483/AM17/	RLA File :33/24/040/00008/AM17/	Lic.No/Date:3310030367 31.01.2017	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 14.09.2017.				

39	Case No.:20/25/84-ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status: Deferred
	HQ File :01/84/050/00488/AM17/	RLA File :35/24/040/00048/AM17/	Lic.No/Date:3510045101 31.01.2017	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 14.09.2017.				

40	Case No.:24/25/84-ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status: Deferred
	HQ File :01/84/050/00492/AM17/	RLA File :35/24/040/00038/AM17/	Lic.No/Date:3510045100 31.01.2017	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments.				



 9



NC decided to wait for their comments. The case stands deferred for re-listing on 14.09.2017.

41	Case No.: 21/25/84-ALC3/2016	Party Name:ARVIND LIMITED	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status: Deferred
	HQ File :01/84/050/00489/AM17/	RLA File :08/24/040/00454/AM17/	Lic.No/Date:0810139636 02.02.2017	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda along with other relevant papers and decided to seek detailed flow chart of production process from the firm. The case stands deferred for re-listing on 14.09.2017.				

42	Case No.: 2/25/84-ALC3/2016	Party Name:FASHION ACCESSORIES	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status: Deferred
	HQ File :01/84/050/00470/AM17/	RLA File :05/23/040/00518/AM17/	Lic.No/Date:0510401491 03.02.2017	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 14.09.2017.				

43	Case No.: 49/25/84-ALC3/2016	Party Name:SUPERHOUSE LIMITED	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status: Deferred
	HQ File :01/84/050/00517/AM17/	RLA File :06/24/040/00041/AM17/	Lic.No/Date:0610038555 03.02.2017	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 14.09.2017.				

44	Case No.: 36/25/84-ALC3/2016	Party Name:SUPERHOUSE LIMITED	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status: Deferred
	HQ File :01/84/050/00504/AM17/	RLA File :06/24/040/00039/AM17/	Lic.No/Date:0610038556 06.02.2017	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 14.09.2017.				

45	Case No.: 1/23/84-ALC3/2016	Party Name:PIONEER CALICOS PRODUCTS PRIVATE LIMITED	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status: Deferred
	HQ File :01/84/050/00446/AM17/	RLA File :31/83/040/00138/AM17/	Lic.No/Date:3110066578 09.02.2017	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda along with other relevant papers and noted that a letter has been issued to RA, Ludhiana on 24.03.2017 to furnish the three set of hard				

V

10

b

copy of the application. The case stands deferred for re-listing on 14.09.2017.

46	Case No.:29/25/84-ALC3/2016	Party Name: G.R. CORPORATION	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status: Deferred
	HQ File :01/84/050/00497/AM17/	RLA File :06/24/040/00043/AM17/	Lic.No/Date:0610038559 10.02.2017	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 14.09.2017.				

47	Case No.:13/25/84-ALC3/2016	Party Name:KARTHI HOMEPRODUCTS PRIVATE LIMITED	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status: Deferred
	HQ File :01/84/050/00481/AM17/	RLA File :10/24/040/00110/AM17/	Lic.No/Date:1010059719 15.02.2017	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 14.09.2017.				

48	Case No.:23/25/84-ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status: Deferred
	HQ File :01/84/050/00491/AM17/	RLA File :35/24/040/00054/AM17/	Lic.No/Date:3510045113 16.02.2017	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 14.09.2017.				

49	Case No.:28/25/84-ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status: Deferred
	HQ File :01/84/050/00496/AM17/	RLA File :35/24/040/00053/AM17/	Lic.No/Date:3510045114 16.02.2017	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 14.09.2017.				

50	Case No.:18/4/84-ALC3/2017	Party Name:SRIVARI INDUSTRIES	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status: Deferred
	HQ File :01/84/050/00045/AM18/	RLA File :09/24/040/00624/AM17/	Lic.No/Date:0910064747 02.03.2017	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments.				

NC decided to wait for their comments. The case stands deferred for re-listing on 14.09.2017.

51	Case No.:5/8/84-ALC3/2017	Party Name:FLEXITUFF INTERNATIONAL LTD	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status: Deferred
	HQ File :01/84/050/00072/AM18/	RLA File :56/24/040/00049/AM17/	Lic.No/Date:5610005100 14.03.2017	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 14.09.2017.				

52	Case No.:3/4/84-ALC3/2017	Party Name:GEO SOURCE	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status: Deferred
	HQ File :01/84/050/00030/AM18/	RLA File :08/24/040/00498/AM17/	Lic.No/Date:0810139908 15.03.2017	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 14.09.2017.				

53	Case No.:2/4/84-ALC3/2017	Party Name:ARVIND LIMITED	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status: Deferred
	HQ File :01/84/050/00029/AM18/	RLA File :08/24/040/00331/AM17/	Lic.No/Date:0810139918 17.03.2017	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 14.09.2017.				

54	Case No.:6/6/84-ALC3/2017	Party Name:ALOK INDUSTRIES LIMITED.	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status: Deferred
	HQ File :01/84/050/00054/AM18/	RLA File :03/94/040/01140/AM17/	Lic.No/Date:0310811952 20.03.2017	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 14.09.2017.				

55	Case No.:7/4/84-ALC3/2017	Party Name:AUGUSTAN KNITWEAR PVT LTD	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status: Deferred
	HQ File :01/84/050/00034/AM18/	RLA File :32/24/040/00042/AM17/	Lic.No/Date:3210078129 20.03.2017	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments.				







NC decided to wait for their comments. The case stands deferred for re-listing on 14.09.2017.

56	Case No.: 11/10/84-ALC3/2017	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status: Deferred
	HQ File :01/84/050/00114/AM18/	RLA File :05/24/040/00638/AM17/	Lic.No/Date:0510402032 21.03.2017	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 14.09.2017.				

57	Case No.: 4/4/84-ALC3/2017	Party Name:SIDWIN FABRIC PRIVATE LIMITED	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status
	HQ File :01/84/050/00031/AM18/	RLA File :08/24/040/00477/AM17/	Lic.No/Date:0810139959 28.03.2017	Approved
<p>Decision : Committee considered the case as per agenda along with other relevant papers and Accordingly, Committee decided to ratify the norms in respect of the above Advance Authorisation as per DIPP comments vide their letter No.7/(217)/2017-TSW dated 26.07.2017 as under :</p> <p>In this case, the firm will import Polypropylene Granules for the production of export product. In the past 5% wastage was allowed for export of PP Non Woven Fabric. Accordingly, following norms are approved:-</p> <ol style="list-style-type: none"> Export item: Non Woven Fabric made of man made fiber (PP Spun bond weighing not more than 25G/M2) Quantity: 100 MT Import item: PP Granules Quantity: 105 MT Export item: Non Woven Fabric made of man made fiber (PP Spun bond weighing not more than 25G/M2 but not more than 70G/M2) Quantity: 100 MT Import item: Polypropylene Granules Quantity: 105 MT Export item: Non Woven Fabric made of man made fiber (PP Spun bond weighing not more than 70G/M2 but not more than 150G/M2) Quantity: 50 MT Import item: PP Granules Quantity: 52.5 MT Export item: Non Woven Fabric made of man made fiber (PP Spun bond weighing more than 151 GSM) Quantity: 50 MT 				

Vm

BS

h2

Import item: PP Granules
Quantity: 52.5 MT

RA concerned may take necessary action subject to compliance of other usual conditions.

58	Case No.: 1/4/84-ALC3/2017	Party Name:ARVIND LIMITED	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status: Deferred
	HQ File :01/84/050/00028/AM18/	RLA File :08/24/040/00525/AM17/	Lic.No/Date:0810140001 03.04.2017	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 14.09.2017.				

59	Case No.: 23/8/84-ALC3/2017	Party Name:PINNACLE CLOTHING CO	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status: Deferred
	HQ File :01/84/050/00090/AM18/	RLA File :05/24/040/00006/AM18/	Lic.No/Date:0510402194 10.04.2017	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 14.09.2017.				

60	Case No.: 20/4/84-ALC3/2017	Party Name:RADIANT EXPORTS	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status
	HQ File :01/84/050/00047/AM18/	RLA File :05/24/040/00011/AM18/	Lic.No/Date:0510402197 10.04.2017	Approved
Decision : Committee considered the case as per agenda along with other relevant papers and examined the sample product in this case. Accordingly, Committee decided to ratify the norms in respect of the above Advance Authorisation as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

61	Case No.: 11/4/84-ALC3/2017	Party Name:BULKCORP INTERNATIONAL PRIVATE LIMITED	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status: Deferred
	HQ File :01/84/050/00038/AM18/	RLA File :08/24/040/00490/AM17/	Lic.No/Date:0810140062 11.04.2017	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 14.09.2017.				

62	Case No.: 10/4/84-ALC3/2017	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status: Deferred
----	------------------------------------	--	--	-----------------------------------







HQ File :01/84/050/00037/AM18/	RLA File :35/24/040/00001/AM18/	Lic.No/Date:3510045157 17.04.2017	Defer Date: 14.09.2017
-----------------------------------	------------------------------------	--------------------------------------	---------------------------

Decision : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Noida for their comments. NC observed that case relates to DIPP and accordingly decided to forward the application to DIPP for their comments. The case stands deferred for re-listing on 14.09.2017.

Case No.: 5/6/84-ALC3/2017	Party Name:D DECOR HOME FABRICS PVT. LTD.	Meet No/Date:10/84- ALC3/2017 17.08.2017	Status: Deferred
63 HQ File :01/84/050/00053/AM18/	RLA File :03/94/040/00001/AM18/	Lic.No/Date:0310812533 18.04.2017	Defer Date: 14.09.2017

Decision : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 14.09.2017.

Case No.: 1/6/84-ALC3/2017	Party Name:JPM EXPORTS PRIVATE LIMITED	Meet No/Date:10/84- ALC3/2017 17.08.2017	Status: Deferred
64 HQ File :01/84/050/00049/AM18/	RLA File :02/24/040/00006/AM18/	Lic.No/Date:0210207533 18.04.2017	Defer Date: 14.09.2017

Decision : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DIPP for their comments. DIPP informed that same not concerned to their Department. Application may be sent to TC, Noida for comments. The case stands deferred for re-listing on 14.09.2017.

Case No.: 11/6/84-ALC3/2017	Party Name:KESH KNITWEAR PRIVATE LIMITED	Meet No/Date:10/84- ALC3/2017 17.08.2017	Status: Deferred
65 HQ File :01/84/050/00059/AM18/	RLA File :31/83/040/00005/AM18/	Lic.No/Date:3110066703 18.04.2017	Defer Date: 14.09.2017

Decision : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 14.09.2017.

Case No.: 21/4/84-ALC3/2017	Party Name:NATH BROS EXIM INTERNATIONAL LTD	Meet No/Date:10/84- ALC3/2017 17.08.2017	Status: Deferred
66 HQ File :01/84/050/00048/AM18/	RLA File :05/24/040/00632/AM17/	Lic.No/Date:0510402279 20.04.2017	Defer Date: 14.09.2017

Decision : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 14.09.2017.

67 Case No.: 10/6/84-ALC3/2017	Party Name:RICHA & CO	Meet No/Date:10/84-	Status:
---------------------------------------	-----------------------	---------------------	----------------

		ALC3/2017 17.08.2017	Deferred
HQ File :01/84/050/00058/AM18/	RLA File :05/24/040/00029/AM18/	Lic.No/Date:0510402296 20.04.2017	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 14.09.2017.			

	Case No.:7/6/84-ALC3/2017	Party Name:D DECOR HOME FABRICS PVT. LTD.	Meet No/Date:10/84- ALC3/2017 17.08.2017	Status: Deferred
68	HQ File :01/84/050/00055/AM18/	RLA File :03/94/040/01117/AM17/	Lic.No/Date:0310812656 21.04.2017	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 14.09.2017.				

	Case No.:17/4/84-ALC3/2017	Party Name:GRAFFITI EXPORTS	Meet No/Date:10/84- ALC3/2017 17.08.2017	Status: Deferred
69	HQ File :01/84/050/00044/AM18/	RLA File :05/23/040/00018/AM18/	Lic.No/Date:0510402319 24.04.2017	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DC(MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 14.09.2017.				

	Case No.:15/4/84-ALC3/2017	Party Name:CONCEPT CLOTHING	Meet No/Date:10/84- ALC3/2017 17.08.2017	Status: Deferred
70	HQ File :01/84/050/00042/AM18/	RLA File :05/23/040/00025/AM18/	Lic.No/Date:0510402354 26.04.2017	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DC(MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 14.09.2017.				

	Case No.:16/4/84-ALC3/2017	Party Name:ALPINE APPARELS PVT.LTD.	Meet No/Date:10/84- ALC3/2017 17.08.2017	Status: Deferred
71	HQ File :01/84/050/00043/AM18/	RLA File :05/23/040/00021/AM18/	Lic.No/Date:0510402383 27.04.2017	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 14.09.2017.				

72	Case No.:4/6/84-ALC3/2017	Party Name:BHARAT SILKS	Meet No/Date:10/84-	Status:
----	----------------------------------	-------------------------	---------------------	----------------

		ALC3/2017 17.08.2017	Deferred
HQ File :01/84/050/00052/AM18/	RLA File :07/24/040/00032/AM18/	Lic.No/Date:0710111498 28.04.2017	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 14.09.2017.			

Case No.:12/4/84-ALC3/2017	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:10/84- ALC3/2017 17.08.2017	Status: Deferred
73 HQ File :01/84/050/00039/AM18/	RLA File :02/24/040/00013/AM18/	Lic.No/Date:0210207567 02.05.2017	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 14.09.2017.			

Case No.:19/4/84-ALC3/2017	Party Name:JIVA DESIGNS (P) LTD.,	Meet No/Date:10/84- ALC3/2017 17.08.2017	Status: Deferred
74 HQ File :01/84/050/00046/AM18/	RLA File :05/23/040/00030/AM18/	Lic.No/Date:0510402418 02.05.2017	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 14.09.2017.			

Case No.:12/6/84-ALC3/2017	Party Name:SUPRABHA PROTECTIVE PRODUCTS PVT LTD	Meet No/Date:10/84- ALC3/2017 17.08.2017	Status: Deferred
75 HQ File :01/84/050/00060/AM18/	RLA File :31/83/040/00013/AM18/	Lic.No/Date:3110066721 03.05.2017	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 14.09.2017.			

Case No.:2/8/84-ALC3/2017	Party Name:CIL TEXTILES PRIVATE LIMITED	Meet No/Date:10/84- ALC3/2017 17.08.2017	Status: Deferred
76 HQ File :01/84/050/00069/AM18/	RLA File :56/24/040/00008/AM18/	Lic.No/Date:5610005134 05.05.2017	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 14.09.2017.			

77	Case No.:5/4/84-ALC3/2017	Party Name:ASHUTOSH	Meet No/Date:10/84-	Status:
----	----------------------------------	---------------------	---------------------	----------------

	FIBER PVT. LTD.	ALC3/2017 17.08.2017	Deferred
HQ File :01/84/050/00032/AM18/	RLA File :08/24/040/00018/AM18/	Lic.No/Date:0810140255 08.05.2017	Defer Date: 14.09.2017
Decision : NC noted that hard copy of the application not received from RA, Ahmedabad. NC decided to inform the RA, Ahmedabad to provide three set of application along with related document for consideration of the case. The case stands deferred for re-listing on 14.09.2017.			

Case No.:29/8/84-ALC3/2017	Party Name:SUPREME NONWOVEN INDUSTRIES PVT LTD	Meet No/Date:10/84- ALC3/2017 17.08.2017	Status: Deferred
78 HQ File :01/84/050/00096/AM18/	RLA File :03/95/040/00090/AM18/	Lic.No/Date:0310813184 11.05.2017	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 14.09.2017.			

Case No.:3/6/84-ALC3/2017	Party Name:AVATAAR HOME FASHION PRIVATE LIMITED	Meet No/Date:10/84- ALC3/2017 17.08.2017	Status: Deferred
79 HQ File :01/84/050/00051/AM18/	RLA File :32/24/040/00006/AM18/	Lic.No/Date:3210078175 12.05.2017	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 14.09.2017.			

Case No.:14/8/84-ALC3/2017	Party Name:WEAR WELL INDIA PVT. LTD.,	Meet No/Date:10/84- ALC3/2017 17.08.2017	Status: Deferred
80 HQ File :01/84/050/00081/AM18/	RLA File :05/24/040/00063/AM18/	Lic.No/Date:0510402545 12.05.2017	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 14.09.2017.			

Case No.:13/8/84-ALC3/2017	Party Name:PNR APPARELS PVT. LTD.,	Meet No/Date:10/84- ALC3/2017 17.08.2017	Status: Deferred
81 HQ File :01/84/050/00080/AM18/	RLA File :05/24/040/00064/AM18/	Lic.No/Date:0510402560 15.05.2017	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 14.09.2017.			

82 Case No.:2/6/84-ALC3/2017	Party Name:BHARAT	Meet No/Date:10/84-	Status:
-------------------------------------	-------------------	---------------------	----------------

18

	EXPORTS	ALC3/2017 17.08.2017	Deferred
HQ File :01/84/050/00050/AM18/	RLA File :06/24/040/00007/AM18/	Lic.No/Date:0610038621 16.05.2017	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 14.09.2017.			

83	Case No.:12/8/84-ALC3/2017	Party Name:MODA COCKTAIL	Meet No/Date:10/84- ALC3/2017 17.08.2017	Status: Deferred
	HQ File :01/84/050/00079/AM18/	RLA File :05/24/040/00066/AM18/	Lic.No/Date:0510402571 16.05.2017	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 14.09.2017.				

84	Case No.:1/8/84-ALC3/2017	Party Name:SHALIMAR WIRES INDUSTRIES LTD	Meet No/Date:10/84- ALC3/2017 17.08.2017	Status: Deferred
	HQ File :01/84/050/00068/AM18/	RLA File :02/24/040/00004/AM18/	Lic.No/Date:0210207601 16.05.2017	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 14.09.2017.				

85	Case No.:15/8/84-ALC3/2017	Party Name:OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:10/84- ALC3/2017 17.08.2017	Status: Deferred
	HQ File :01/84/050/00082/AM18/	RLA File :05/24/040/00071/AM18/	Lic.No/Date:0510402605 17.05.2017	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 14.09.2017.				

86	Case No.:35/8/84-ALC3/2017	Party Name:PACIFIC BULK BAGS PRIVATE LIMITED	Meet No/Date:10/84- ALC3/2017 17.08.2017	Status: Deferred
	HQ File :01/84/050/00102/AM18/	RLA File :13/24/040/00011/AM18/	Lic.No/Date:1310048629 17.05.2017	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 14.09.2017.				

87	Case No.:16/8/84-ALC3/2017	Party Name:ARVIND	Meet No/Date:10/84-	Status:
----	-----------------------------------	-------------------	---------------------	----------------

	LIMITED	ALC3/2017 17.08.2017	Deferred
HQ File :01/84/050/00083/AM18/	RLA File :08/24/040/00030/AM18/	Lic.No/Date:0810140302 18.05.2017	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 14.09.2017.			

Case No.:20/8/84-ALC3/2017	Party Name:C.L. INTERNATIONAL	Meet No/Date:10/84- ALC3/2017 17.08.2017	Status: Deferred
HQ File :01/84/050/00087/AM18/	RLA File :05/23/040/00083/AM18/	Lic.No/Date:0510402674 23.05.2017	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DIPP for their comments. DIPP has sought following information from the firm vide their letter No.7/320/2017-TSW dated 24.7.2017:			
88 <ol style="list-style-type: none"> 1. Complete manufacturing process of the item of export indicting wastage generated at each stage of manufacture. 2. Justification for claiming high wastage of 30% raw material for manufacture of the export product. 3. Production o itme of export vis-à-vis consumption of raw material, both imported & indigenous during the pst 3 years duly certified by a Chartered Accountant. <p>The case stands deferred for re-listing on 14.09.2017.</p>			

Case No.:6/8/84-ALC3/2017	Party Name:SURYA TEXTECH,	Meet No/Date:10/84- ALC3/2017 17.08.2017	Status: Deferred
HQ File :01/84/050/00073/AM18/	RLA File :22/24/040/00006/AM18/	Lic.No/Date:2210015713 23.05.2017	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 14.09.2017.			

Case No.:25/8/84-ALC3/2017	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:10/84- ALC3/2017 17.08.2017	Status: Deferred
HQ File :01/84/050/00092/AM18/	RLA File :03/95/040/00096/AM18/	Lic.No/Date:0310813523 25.05.2017	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 14.09.2017.			

91	Case No.:31/8/84-ALC3/2017	Party Name:TECHFAB (INDIA) INDUSTRIES LTD	Meet No/Date:10/84- ALC3/2017	Status
----	-----------------------------------	--	----------------------------------	---------------







		17.08.2017		
HQ File :01/84/050/00098/AM18/	RLA File :03/95/040/00118/AM18/	Lic.No/Date:0310813594 26.05.2017	Approved	
Decision : Committee considered the case as per agenda along with other relevant papers and Accordingly, Committee decided to ratify the norms in respect of the above Advance Authorisation as per DIPP comments vide their letter No.7/9/2017-TSW as under :				
S. No.	Export Item	Quantity	Import Item	Quantity
1.	Textile Prduct of Technical Use (Prefabricated Vertical Drains)	2750 MT	Polypropylene Granules	2750 MT
RA concerned may take necessary action subject to compliance of other usual conditions.				

	Case No.: 9/8/84-ALC3/2017	Party Name:SHOREWALA GLOBAL INDUSTRIES PVT.LTD.,(FORMERLY	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status: Deferred
92	HQ File :01/84/050/00076/AM18/	RLA File :05/24/040/00100/AM18/	Lic.No/Date:0510402740 29.05.2017	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 14.09.2017.				

	Case No.: 7/8/84-ALC3/2017	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status: Deferred
93	HQ File :01/84/050/00074/AM18/	RLA File :35/24/040/00007/AM18/	Lic.No/Date:3510045177 30.05.2017	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 14.09.2017.				

	Case No.: 10/8/84-ALC3/2017	Party Name:RICHA & CO	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status: Deferred
94	HQ File :01/84/050/00077/AM18/	RLA File :05/24/040/00101/AM18/	Lic.No/Date:0510402744 30.05.2017	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 14.09.2017.				

	Case No.: 11/8/84-ALC3/2017	Party Name:RADIANT EXPORTS	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status
95	HQ File :01/84/050/00078/AM18/	RLA File :05/24/040/00095/AM18/	Lic.No/Date:0510402755 30.05.2017	Approved

Decision : Decision : Committee considered the case as per agenda along with other relevant papers and sample export product. Accordingly, Committee decided to ratify the norms in respect of the above Advance Authorisation as applied for.
RA concerned may take necessary action subject to compliance of other usual conditions.

96	Case No.:8/8/84-ALC3/2017	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:10/84- ALC3/2017 17.08.2017	Status: Deferred
	HQ File :01/84/050/00075/AM18/	RLA File :35/24/040/00006/AM18/	Lic.No/Date:3510045179 31.05.2017	Defer Date: 14.09.2017

Decision : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 14.09.2017.

97	Case No.:17/8/84-ALC3/2017	Party Name:POOJA INTERNATIONAL	Meet No/Date:10/84- ALC3/2017 17.08.2017	Status: Deferred
	HQ File :01/84/050/00084/AM18/	RLA File :05/24/040/00112/AM18/	Lic.No/Date:0510402997 01.06.2017	Defer Date: 14.09.2017

Decision : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 14.09.2017.

98	Case No.:27/8/84-ALC3/2017	Party Name:VRIJESH NATURAL FIBRE & FABRICS (INDIA) PVT. LTD.	Meet No/Date:10/84- ALC3/2017 17.08.2017	Status: Deferred
	HQ File :01/84/050/00094/AM18/	RLA File :03/95/040/00091/AM18/	Lic.No/Date:0310813726 01.06.2017	Defer Date: 14.09.2017

Decision : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 14.09.2017.

99	Case No.:3/8/84-ALC3/2017	Party Name:MAGNOLIA MARTINIQUE CLOTHING P.LTD.	Meet No/Date:10/84- ALC3/2017 17.08.2017	Status: Deferred
	HQ File :01/84/050/00070/AM18/	RLA File :05/24/040/00113/AM18/	Lic.No/Date:0510403033 05.06.2017	Defer Date: 14.09.2017

Decision : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 14.09.2017.

100	Case No.:4/8/84-ALC3/2017	Party Name:SIMRAN INTERNATIONAL EXPORT (INDIA) PVT. LTD.,	Meet No/Date:10/84- ALC3/2017 17.08.2017	Status
	HQ File	RLA File	Lic.No/Date:0510403038	Approved

:01/84/050/00071/AM18/	:05/24/040/00116/AM18/	05.06.2017
------------------------	------------------------	------------

Decision : Committee considered the case as per agenda along with other relevant papers. Accordingly, Committee decided to **ratify** the norms in respect of the above Advance Authorisation as per DIPP comments vide letter No.7/364/2015-TSW as under:

Export Item: Leather Garments : Ladies Pant made of Stretch Leather with lining of various colours of 0.5m to 0.7 mm(as per application)

Quantity : 209 number

Import Item :-

S.No.	Description of item	Quantity recommended
1.	Stretch Leather with lining of various colour of 0.5 mm to 0.7 mm	2.30 Sq mt per piece of Ladies Trouser

RA concerned may take necessary action subject to compliance of other usual conditions.

101	Case No.: 26/8/84-ALC3/2017	Party Name:WELSPUN INDIA LIMITED	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status: Deferred
	HQ File :01/84/050/00093/AM18/	RLA File :03/95/040/00158/AM18/	Lic.No/Date:0310813757 05.06.2017	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 14.09.2017.				

102	Case No.: 9/10/84-ALC3/2017	Party Name:GAURAV INTERNATIONAL	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status: Deferred
	HQ File :01/84/050/00112/AM18/	RLA File :05/23/040/00095/AM18/	Lic.No/Date:0510403032 05.06.2017	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 14.09.2017.				

103	Case No.: 21/8/84-ALC3/2017	Party Name:BLUE PROTECTIVE GEAR	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status: Deferred
	HQ File :01/84/050/00088/AM18/	RLA File :08/24/040/00055/AM18/	Lic.No/Date:0810140434 06.06.2017	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 14.09.2017.				

104	Case No.: 18/8/84-ALC3/2017	Party Name:PROMINENT VANIJYA PVT LTD.	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0510403063	Defer Date:

VH

15

1

:01/84/050/00085/AM18/	:05/24/040/00065/AM18/	07.06.2017	14.09.2017
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 14.09.2017.			

105	Case No.: 19/8/84-ALC3/2017	Party Name:RADIANT EXPORTS	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status
	HQ File :01/84/050/00086/AM18/	RLA File :05/24/040/00110/AM18/	Lic.No/Date:0510403067 08.06.2017	Approved
Decision : Committee considered the case as per agenda along with other relevant papers and heard the representative of the firm attended the personal hearing. Accordingly, Committee examined the sample product in this case decided to ratify the norms in respect of the above Advance Authorisation as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

106	Case No.: 28/8/84-ALC3/2017	Party Name:VRIJESH NATURAL FIBRE & FABRICS (INDIA) PVT. LTD.	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status: Deferred
	HQ File :01/84/050/00095/AM18/	RLA File :03/95/040/00092/AM18/	Lic.No/Date:0310813858 08.06.2017	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 14.09.2017.				

107	Case No.: 32/8/84-ALC3/2017	Party Name:S.K. EXPORTS	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status: Deferred
	HQ File :01/84/050/00099/AM18/	RLA File :06/24/040/00009/AM18/	Lic.No/Date:0610038639 08.06.2017	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 14.09.2017.				

108	Case No.: 33/8/84-ALC3/2017	Party Name:SUPERHOUSE LIMITED	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status: Deferred
	HQ File :01/84/050/00100/AM18/	RLA File :06/24/040/00010/AM18/	Lic.No/Date:0610038640 08.06.2017	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 14.09.2017.				

109	Case No.: 8/10/84-ALC3/2017	Party Name:CONCEPT CLOTHING	Meet No/Date:10/84-ALC3/2017	Status: Deferred
-----	------------------------------------	-----------------------------	------------------------------	-----------------------------------







			17.08.2017	
	HQ File :01/84/050/00111/AM18/	RLA File :05/23/040/00098/AM18/	Lic.No/Date: 0510403071 08.06.2017	Defer Date: 14.09.2017
	Decision : Committee considered the case as per agenda along with other relevant papers and decided to discuss the case in next Norms Committee meeting. The case stands deferred for re-listing on 14.09.2017.			

	Case No.: 13/6/84-ALC3/2017	Party Name: HIMATSINGKA SEIDE LTD	Meet No/Date: 10/84-ALC3/2017 17.08.2017	Status: Deferred
110	HQ File :01/84/050/00061/AM18/	RLA File :07/24/040/00060/AM18/	Lic.No/Date: 0710111734 09.06.2017	Defer Date: 14.09.2017
	Decision : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 14.09.2017.			

	Case No.: 30/8/84-ALC3/2017	Party Name: SUPREME NONWOVEN INDUSTRIES PVT LTD	Meet No/Date: 10/84-ALC3/2017 17.08.2017	Status
111	HQ File :01/84/050/00097/AM18/	RLA File :03/95/040/00217/AM18/	Lic.No/Date: 0310813909 12.06.2017	Approved
	Decision : Committee considered the case as per agenda along with other relevant papers and heard the representative of the firm attended the personal hearing. Accordingly, Committee examined the sample product in this case decided to ratify the norms in respect of the above Advance Authorisation as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

	Case No.: 1/10/84-ALC3/2017	Party Name: WEAR WELL INDIA PVT. LTD.,	Meet No/Date: 10/84-ALC3/2017 17.08.2017	Status: Deferred
112	HQ File :01/84/050/00104/AM18/	RLA File :05/24/040/00127/AM18/	Lic.No/Date: 0510403100 13.06.2017	Defer Date: 14.09.2017
	Decision : Committee considered the case as per agenda along with other relevant papers and decided to discuss the case in next Norms Committee meeting. The case stands deferred for re-listing on 14.09.2017.			

	Case No.: 6/10/84-ALC3/2017	Party Name: WEAR WELL INDIA PVT. LTD.,	Meet No/Date: 10/84-ALC3/2017 17.08.2017	Status: Deferred
113	HQ File :01/84/050/00109/AM18/	RLA File :05/24/040/00128/AM18/	Lic.No/Date: 0510403101 13.06.2017	Defer Date: 14.09.2017
	Decision : : Committee considered the case as per agenda along with other relevant papers and decided to discuss the case in next Norms Committee meeting. The case stands deferred for re-listing on 14.09.2017.			

114	Case No.:15/10/84-ALC3/2017	Party Name:JPM EXPORTS PRIVATE LIMITED	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status: Deferred
	HQ File :01/84/050/00118/AM18/	RLA File :02/24/040/00057/AM18/	Lic.No/Date:0210207693 16.06.2017	Defer Date: 14.09.2017
	Decision : : Committee considered the case as per agenda along with other relevant papers and decided to discuss the case in next Norms Committee meeting. The case stands deferred for re-listing on 14.09.2017.			

115	Case No.:10/10/84-ALC3/2017	Party Name:KANISHK INTERTRADE	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status: Deferred
	HQ File :01/84/050/00113/AM18/	RLA File :05/23/040/00071/AM18/	Lic.No/Date:0510403163 19.06.2017	Defer Date: 14.09.2017
	Decision : : Committee considered the case as per agenda along with other relevant papers and decided to discuss the case in next Norms Committee meeting. The case stands deferred for re-listing on 14.09.2017.			

116	Case No.:2/10/84-ALC3/2017	Party Name:UNISOURCE TRADING (INDIA) PVT. LTD.,	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status: Deferred
	HQ File :01/84/050/00105/AM18/	RLA File :05/24/040/00135/AM18/	Lic.No/Date:0510403178 20.06.2017	Defer Date: 14.09.2017
	Decision : : Committee considered the case as per agenda along with other relevant papers and decided to discuss the case in next Norms Committee meeting. The case stands deferred for re-listing on 14.09.2017.			

117	Case No.:3/10/84-ALC3/2017	Party Name:RICHA & CO	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status: Deferred
	HQ File :01/84/050/00106/AM18/	RLA File :05/24/040/00142/AM18/	Lic.No/Date:0510403180 20.06.2017	Defer Date: 14.09.2017
	Decision : : Committee considered the case as per agenda along with other relevant papers and decided to discuss the case in next Norms Committee meeting. The case stands deferred for re-listing on 14.09.2017.			

118	Case No.:7/10/84-ALC3/2017	Party Name:JALARAM ECO FABRIC PVT. LTD.	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status
	HQ File :01/84/050/00110/AM18/	RLA File :08/24/040/00067/AM18/	Lic.No/Date:0810140518 20.06.2017	Approved
	Decision : Committee considered the case as per agenda along with other relevant papers and Accordingly, Committee decided to ratify the norms in respect of the above Advance Authorisation as per DIPP comments vide their letter No.7/334/2017-TSW dated 16.08.2017 as under :			

The case has been examined in the past PP Granules to fabric 8% wastage was approved and accordingly following norms are approved:

S.No.	Export Item	Quantity	Import Item	Quantity
1.	Non – Woven fabric made of man made fibre	50 MT	Polypropylene Granules	54 MT

RA concerned may take necessary action subject to compliance of other usual conditions.

119	Case No.:16/10/84-ALC3/2017	Party Name:KANTI FLOOR FURNISHERS	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status										
	HQ File :01/84/050/00119/AM18/	RLA File :10/24/040/00009/AM18/	Lic.No/Date:1010059772 21.06.2017	Approved										
<p>Decision : Committee considered the case as per agenda along with other relevant papers and Accordingly, Committee decided to ratify the norms in respect of the above Advance Authorisation as per DIPP comments vide their letter No.7/335/2017-TSW dated 16.08.2017 as under :</p> <p>In this case the firm will import PP Woven Filament Yarn and export rubber/latex backed Polypropylene Tufted Mats containing 1 kg yarn in 2.25 Sq Mt. The net content of yarn as per the application will be 15281.33 kg on allowing 5% wastage from yarn to mat, the following norms are recommended :</p>														
<table> <tr> <th>S. No.</th><th>Export Item</th><th>Quantity (Sq. Mts)</th><th>Import Item</th><th>Quantity (Sq. Mts)</th></tr> <tr> <td>1.</td><td>Rubber/latex backed Polypropylene Tufted Mats (contains 1 kg yarn in 2.25 Sqm) Mats matting</td><td>34383 Sq. meter</td><td>Polypropylene Woven Filament Yarn</td><td>16045.4 kg</td></tr> </table>					S. No.	Export Item	Quantity (Sq. Mts)	Import Item	Quantity (Sq. Mts)	1.	Rubber/latex backed Polypropylene Tufted Mats (contains 1 kg yarn in 2.25 Sqm) Mats matting	34383 Sq. meter	Polypropylene Woven Filament Yarn	16045.4 kg
S. No.	Export Item	Quantity (Sq. Mts)	Import Item	Quantity (Sq. Mts)										
1.	Rubber/latex backed Polypropylene Tufted Mats (contains 1 kg yarn in 2.25 Sqm) Mats matting	34383 Sq. meter	Polypropylene Woven Filament Yarn	16045.4 kg										
RA concerned may take necessary action subject to compliance of other usual conditions.														

120	Case No.:4/10/84-ALC3/2017	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status: Deferred
	HQ File :01/84/050/00107/AM18/	RLA File :05/24/040/00147/AM18/	Lic.No/Date:0510403229 27.06.2017	Defer Date: 14.09.2017
<p>Decision : Committee considered the case as per agenda along with other relevant papers and decided to discuss the case in next Norms Committee meeting. The case stands deferred for re-listing on 14.09.2017.</p>				

121	Case No.:13/10/84-ALC3/2017	Party Name:WILLIAM GOODACRE & SONS INDIA PVT. LTD.,	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status
	HQ File :01/84/050/00116/AM18/	RLA File :10/24/040/00015/AM18/	Lic.No/Date:1010059774 28.06.2017	Approved
<p>Decision : Committee considered the case as per agenda along with other relevant papers and</p>				

V

6

h

Accordingly, Committee decided to ratify the norms in respect of the above Advance Authorisation as per DIPP comments vide their letter No.7/66/2017-TSW dated 16.08.2017 as under :

The case has been examined in the past for similar item 3% wastage was approved and accordingly following norms are approved:

S. No.	Export Item	Quantity (Sq. Mts)	Import Item	Quantity (Sq. Mts)
1.	Rubber Backed Nylon Non-Woven Door Mats	95238.000	PVC Tufted/ Vinyl Backed Coir Mats in Rolls (Natural Bleached) of relevant thickness	98095.14

RA concerned may take necessary action subject to compliance of other usual conditions.

122	Case No.:5/10/84-ALC3/2017	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status: Deferred
	HQ File :01/84/050/00108/AM18/	RLA File :05/24/040/00153/AM18/	Lic.No/Date:0510403273 29.06.2017	Defer Date: 14.09.2017
Decision : : Committee considered the case as per agenda along with other relevant papers and decided to discuss the case in next Norms Committee meeting. The case stands deferred for re-listing on 14.09.2017.				

123	Case No.:12/10/84-ALC3/2017	Party Name:PREMIER FINE LINENS PRIVATE LIMITED,	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status: Deferred
	HQ File :01/84/050/00115/AM18/	RLA File :32/24/040/00013/AM18/	Lic.No/Date:3210078213 30.06.2017	Defer Date: 14.09.2017
Decision : : Committee considered the case as per agenda along with other relevant papers and decided to discuss the case in next Norms Committee meeting. The case stands deferred for re-listing on 14.09.2017.				

124	Case No.:22/8/84-ALC3/2017	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status: Deferred
	HQ File :01/84/050/00089/AM18/	RLA File :05/24/095/00022/AM18/	Lic.No/Date:0510403285 30.06.2017	Defer Date: 14.09.2017
Decision : : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 14.09.2017.				

125	Case No.:14/10/84-ALC3/2017	Party Name:SRI KANNIMAAR APPARELS	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status: Deferred
	HQ File :01/84/050/00117/AM18/	RLA File :32/24/040/00012/AM18/	Lic.No/Date:3210078212 30.06.2017	Defer Date: 14.09.2017

V2

28

h

Decision : Committee considered the case as per agenda along with other relevant papers and decided to discuss the case in next Norms Committee meeting. The case stands deferred for re-listing on 14.09.2017.

126	Case No.:24/8/84-ALC3/2017	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:10/84-ALC3/2017 17.08.2017	Status: Deferred
	HQ File :01/84/050/00091/AM18/	RLA File :05/24/095/00028/AM18/	Lic.No/Date:0510403343 06.07.2017	Defer Date: 14.09.2017
Decision : Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 14.09.2017.				

127.

Case No. 196	M/s. Apparel Export Promotion Council
NC Meeting No.10/AM-18 Dated 17.08.2017	File No. 01/84/171/186/AM-17/DES-V
Subject : Proposal for simplification of import and export procedure.	
Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and observed that the case was put up to DG for approval of Public Notice for amendment in description of export item "Ladies Blouse by adding "Ladies Top which was decided by NC in its meeting No.14/AM17 dated 13.10.2016 on the request of Apparel Export Promotion Council, Gurgoan. DG has remarks on note - <u>"2.45 sq mtrs seem to be may high! Needs to be examined"</u> The Committee observed that the clarification received from the AEPC vide their letter dated 14.12.2016 and same was sent to TC, Noida for examination and comments. NC decided to wait for their comments and defer the case for re-listing on 14.09.2017.	

128.

Case No. 197	M/s. Pret Interpret Clothing Pvt. Ltd.
NC Meeting No.10/AM-18 Dated 17.08.2017	File No.01/84/050/042/AM-15/DES-V
RA. F.No. 07/24/040/00481/AM14	
Subject : Fixation of norms in respect of Advance Authorization No. 0710103348 dated 02.04.2014 .	
Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and observed that the firm has requested on 06.12.2016 along with the desired information for fixation of norms in respect of Advance Authorization No. 0710103348 dated 02.04.2014 as their case was rejected by NC in its meeting No. 33/84 dated 11.12.2014 due to non submission of information as desired by DC (MSME) on 15.10.2014. The case stands deferred for re-listing on 14.09.2017.	

129.

Case No. 198	M/s. Udyogi Safety Appliances Pvt.Ltd.
NC Meeting No.10/AM-18 Dated 17.08.2017	F.NO.01/84/050/00117/AM-18/DES-V

Fixation Of Norms M/s Udyogi Safety Appliances Pvt. Ltd. Kolkata vide their representation dated 02.03.2017 have requested for ratification of input-output norms against Advance Authorization No.0210205794 dated 14.05.2015.

Decision: Committee considered the representation of M/s Udyogi Safety Appliances Pvt. Ltd. Kolkata dated 02.03.2017 regarding ratification of input-output norms against Advance Authorization No.0210205794 dated 14.05.2015. The case was rejected in NC meeting No.26/84 dated 31.12.2015 due to non submission of reply to DIPP deficiency letter. Firm has now submitted the required information and same had been referred to DIPP for comments. NC decided to await comments of DIPP and deferred the case for re-listing on 14.09.2017.

130.

Case No. 199	M/s. Bombay Rayon Fashions Ltd.
NC Meeting No.10/AM-18 Dated 17.08.2017	F.NO.01/84/050/203AM-18/DES-V
Modification of adhoc norms against Advance Authorization No.0310551331 dated 17.12.2009.	
Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and observed that case needs further examination. Accordingly, Committee decided to defer the case for discussion and case is re-listed for 14.09.2017.	

131.

Case No. 200	M/s.Shahi Exports Pvt. Ltd. Bangalore
NC Meeting No.10/AM-18 Dated 17.08.2017	F.NO.01/84/162/00177/AM-18/DES-V
Fixation of Adhoc Norms Ladies Shirt Dress - Style No.RM87648743, Ladies Shirt Dress IA87650701-702-703-809-820, Ladies Shirt Dress IA87650704, Ladiew Sleeping Pant 989012 & Ladies Sleeping Pant 989013 - under Annual Advance Authorisation No.0710101247 dated 10.01.2014.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case vide Firm's request dated 28.07.2017 for fixation of norms in respect of Annual Advance Authorization No. No.0710101247 dated 10.01.2014 for above export product. Accordingly, NC decided to ratify the norms in respect of the above Annual Advance Authorisation for the above export product as applied for as per CAD/CAM. GSM should match in import and export. RA concerned may take necessary action subject to compliance of other usual conditions.	

S.No. 132

Case No. 201	M/s.Richa Global Exports Pvt.Ltd.
NC Meeting No.10/AM-18 Dated 17.08.2017	F.NO.01/84/162/00190/AM-18/DES-V







Prior fixation of norms for export product - Ladies Top of 80% Rayon 20% Nylon Dyed Woven Fabric GSM 94(+/-10%) Style 450718 along with Indian Lining, Ladies Dress of 80% Rayon 20% Nylon Dyed Woven Fabric GSM 94(+/-10%) (Style 450719) along with Indian Lining under Special Advance License Scheme Under Para 4.04(a)1 FTP 2015-20.

Decision: M/s Richa Global Exports Pvt. Ltd. New Delhi vide their application dated 16.08.2017 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

133

Case No.202	M/s.Shahi Exports Pvt. Ltd.
NC Meeting No.10/AM-18 Dated 17.08.2017	F.NO.01/84/162/00186/AM-18/DES-V
RA F.No. 07/21/039/00003/AM14	Annual A/A.No.0710095268 dt.07.05.2013
Fixation of Adhoc Norms against Annual Advance Authorisation No.0710095268 dt.07.05.2013 for export product Babies Garments (T-Shirt) made of 60% Cotton 40% Polyester Knitted Fabric GSM-130 (Tolerance + or -10%) Style No-949198.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 17.07.2017 for fixation of norms in respect of Annual Advance Authorization No. 0710095268 dated 07.05.2013. Accordingly, NC decided to ratify the norms in respect of the above Annual Advance Authorisation for the above export product as applied for as per CAD/CAM. GSM should match in import and export.	
RA concerned may take necessary action subject to compliance of other usual conditions.	

134.

Case No.203	M/s.Radnik Exports New Delhi
NC Meeting No.10/AM-18 Dated 17.08.2017	F.NO.01/84/162/00185/AM-18/DES-V
RA F.No. 05/27/039/00025/AM-14	AAA.No.0510374402 dated 24.12.2013
Fixation of of Adhoc Norms against Annual Advance Authorisation No.0510374402 dt.24.12.2013 for export product 1.Ladies Trouser (Mfd.out of 50% Cotton 26% Polyester 12% Silk,12% Linen Woven Dyed Fabric, Width 58" (Cutable 50") GSM 309+/-10% 2. Ladies Jacket Mfd.out of 50% Cotton 26% Polyester 12% Silk 12% Linen Woven Dyed Fabric, Width 58" (Cutable 50") GSM 309+/-10% 3. Ladies Shoilder Bag (Mfg.out of 50% Cotton 26% Polyester 12% Silk,12%Linen Woven Dyed Fabric,Width 58" (Cutable 50")GSM 309+/- 10% 4. Bag (Tex.Gen) (Sty.CE SHOP.PRS) Mfd. out of 50% cotton 26% Polyester 12% Silk,12% Linen Woven Dyed Fabric,Width 58" (Cutable 50") GSM 309+/-10%.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 17.07.2017 for fixation of norms in respect of Annual Advance Authorization No. 0510374402 dated 24.12.2013. Accordingly, NC decided to ask the representative of the firm	







to attend personal hearing for explanation of the export item. The case stands deferred to 14.09.2017.

S.No.135

Case No. 204	M/s.Shahi Exports Pvt. Ltd.,
NC Meeting No.10/AM-18 Dated 17.08.2017	F.No.01/84/162/00187 /AM-18/DES-V
Prior Fixation of Norms for export Product - 1. Gents Jacket with Hood Made of 65% Polyester 35% Cotton Dyed Woven Fabric GSM-203 (Tolerance + or – 10%) (STYLE NO-XM0310) 2. Gents Jacket with Hood Made of 65% Polyester 35% Cotton Dyed Woven Fabric GSM-203 (Tolerance + or – 10%) (STYLE NO-X00315) Under Special Advance License Scheme Under Para 4.04(a)1 FTP 2015-20.	
<p>Decision: M/s. Shahi Exports Pvt. Ltd. vide their application dated 10.08.2017, have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.</p> <p>GSM should match in import and export.</p>	

136.

Case No. 205	M/s. Shahi Exports Pvt. Ltd.
NC Meeting No.10/AM-18 Dated 17.08.2017	F.NO.01/84/162/00188/AM-18/DES-V
RA F.No. 07/21/039/00007/AM15	
<p>Fixation of Adhoc Norms against Annual Advance Authorisation No.0710105514 dt.03.07.2014 for export product 1. Ladies Romper made of 100% Polyester Dyed Fabric GSM - 115 (Tolerance + or – 10%) (Style No. 4KO958065) 2. Ladies Top made of 100% Polyester Printed Fabric GSM-65 (Tolerance + or – 10%) (Style No-10127990) 3. Ladies Capri Pant Made of 98% Cotton 2% Spandex Bleached Fabric GSM – 278 (Tolerance + or – 10%) (Style No-WSNR156021SD) 4. Ladies Capri Pant Made of 55% Linen 45% Rayon Bleached Fabric GSM – 197 (Tolerance + or – 10%) (STYLE NO-WSNR256002SD) 5. Ladies Bermuda Made of 98% Cotton 2% Spandex Dyed Fabric GSM – 180 (Tolerance + or – 10%) (Style No-WSNR156017SD) 6. Ladies Shirt Dress Made of 60% Linen 40% Rayon Yarn Dyed Fabric GSM – 160 (Tolerance + or – 10%) (STYLE NO-1A8-7654606) 7. Ladies Divided Skirts Made of 100% Polyester Dyed Fabric GSM – 85 (Tolerance + or – 10%) (Style No-1P2682).</p>	
<p>Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 17.07.2017 for fixation of norms in respect of Annual Advance Authorization No. 0710105514 dated 03.07.2014. Accordingly, NC decided to ratify the norms in respect of the above Annual Advance Authorisation for the above export product as applied for as per CAD/CAM. GSM should match in import and export.</p> <p>RA concerned may take necessary action subject to compliance of other usual conditions.</p>	

VHS

6

h

S.No.137

Case No. 206	M/s. Orient Craft Ltd.,
NC Meeting No.10/AM-18 Dated 17.08.2017	F.No.01/84/162/00189 /AM-18/DES-V
Prior Fixation of Norms for export Product – Ladies Blouse Made Out of 100% Polyester Woven Dyed Fabric, GSM 122(+/- 10%) (Style No. 456969 / 422501) Under Special Advance License Scheme Under Para 4.04(a)1 FTP 2015-20.	
M/s. Orient Craft Ltd. vide their application dated 14.08.2017, have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

